

- (b) if so, the details thereof;
- (c) whether any complaints of fraud in the scheme have been received by Government; and
- (d) if so, the details thereof, State-wise and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Integrated Child Development Service [ICDS] Scheme has been expanded in the years 2005-06, 2006-07 and 2008-09. With these expansions, the Government of India has cumulatively approved, 7076 Projects and 14 lakh Anganwadi Centres [AWCs], including 20,000 Anganwadi on Demand to be sanctioned and made operational.

The sanctioned number of Projects and AWCs/Mini-AWCs, have increased from 5652 and 6 lakh respectively as on 31.3.2002 to 7012 and 13.67 lakh AWCs/Mini-AWCs as on 31.5.2010. The scheme presently operates through a network of 5560 operational Projects and 11.83 lakh operational AWCs/Mini-AWCs.

The State Government and UT Administrations have been impressed upon to operationalise all the AWCs at the earliest.

- (c) No such complaints have been received by the Ministry.
- (d) Does not arise.

**Maltreatment and lack of amenities in child reform homes**

†1629. SHRI NARENDRA BUDANIA:

DR. PRABHA THAKUR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government is aware of the maltreatment meted out to the children in various child reform homes as well as of their pathetic life conditions;
- (b) whether Government has put in place any system for ensuring pure drinking water, wholesome meal, education, sanitation, sports, health, humane behaviour and better care for the children of all child reform homes; and
- (c) if so, the details thereof and if not, the reasons therefor?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The Juvenile Justice (Care and Protection of Children) Act, 2000 provides for establishment and maintenance of 'Special Homes' by the State Governments/ UT Administrations either by themselves or under an agreement with voluntary organizations, for reception and rehabilitation of juvenile in conflict with law.

The Model Rules, 2007 framed under the Juvenile Justice (Care and Protection of Children) Act, 2000, as amended in 2006, provide for standards of care for children in the institutions. The Rules specify physical infrastructure of institutions like separate facilities according to age group of children, standards of accommodation, adequate lighting ventilation, drinking water, toilets and other facilities, clothing, bedding, nutrition & diet medical facility, education, vocational training, recreation facilities, etc. The State Governments/UT Administrations are required to run the institutions as per the provisions of the Act and the Rules framed thereunder.

However, Ministry of Women and Child Development is not aware of any recent incident regarding maltreatment of children in child reforms home as well as of their pathetic life conditions.

#### **Universalisation of ICDS**

1630. SHRIMATI KANIMOZHI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the steps being taken to universalize the Integrated Child Development Services scheme across the nation;
- (b) the details on the implementation of the Rajiv Gandhi National Creche Scheme including cost incurred, benefits provided and impact on households;
- (c) how Government plans to combat the malaise of malnutrition; and
- (d) whether Government has considered introducing Conditional Cash Transfer Scheme as an intervention to reduce malnutrition among the lactating mothers and infants?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The steps taken by the Government to Universalise the